

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

I.A. No. 4 in

Petition(s) for Special Leave to Appeal (Civil) No(s).19296/2013

(From the judgement and order dated 09/04/2013 in WPC No.3315/2013 of The  
HIGH COURT OF BOMBAY)

KALPANA DILIP BAHIRAT

Petitioner(s)

VERSUS

PUNE MUNICIPAL CORP.& ORS.  
(For stay and office report)

Respondent(s)

Date: 14/06/2013 This application was called on for hearing today.

CORAM :

HON'BLE MRS. JUSTICE GYAN SUDHA MISRA  
HON'BLE MR. JUSTICE MADAN B. LOKUR  
(VACATION BENCH)For Petitioner(s) Mr. Nagendra Rai, Sr. Adv.  
Mr. Somanath Padhan, Adv.  
Ms. Anagha S.Desai,Adv.For Respondent(s) Ms. Adity Dixit, Adv.  
For M/s J.S. Wad & Co., Advs.UPON hearing counsel the Court made the following  
O R D E R

In view of the urgency pointed out by learned Senior Counsel for the petitioner as also learned counsel for the respondent-Pune Municipal Corporation who sought time to seek instructions and file a reply, let the matter be listed on Monday, the 17th June, 2013.

| (S.K. Rakheja)  
| Court Master| | (S.S.R. Krishna)  
| | Court Master|  
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